

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 495/TT/2019**

Date:02.07.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of  
India Limited, Saudamini, Plot  
No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for the 2001-04, 2004-09 and 2009-14 period, truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for 2019-24 period for Asset-I: 220 kV D/C Unchahar-Kanpur transmission line-I with associated bays, Asset-II: 220 kV D/C Unchahar-Kanpur transmission line-II with associated bays, and Asset-III: LILO of one circuit of 220 kV D/C Panki-Mainpuri line-II of transmission system associated with Unchahar Stage-II in the Northern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

### **2001-04, 2004-09 and 2009-14 period**

- a) Provide soft copy (linked Excel workbook with formulas) for the computation of maintenance spares, interest on loan and depreciation as deemed repayment and consequential revision of tariff, shown in the enclosures.
- b) Justification for the IoL claimed in revised tariff.

2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)